

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.302
IA-3730/2021, 2637/2022 in
IB-324/ND/2019

IN THE MATTER OF

**Stressed Assets Stablization Fund
Vs.
Shree Bhomika International Ltd**

.... APPLICANT

.. RESPONDENT

SECTION

U/s 7 IBC, 2016

Order delivered on 31.10.2022

CORAM:

**DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)**

**JUSTICE TELAPROLU RAJANI,
MEMBER (JUDICIAL)**

PRESENT:

For the Applicant :

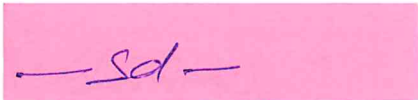
For the respondent

: Advocate Ms. Namrata Langade for the Respondents.

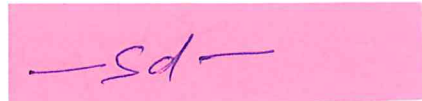
ORDER

IA-3730/2021 :

List the matter before Regular Bench on 15.11.2022.



**(DR. BINOD KUMAR SINHA)
MEMBER (TECHNICAL)**



**(JUSTICE TELAPROLU RAJANI)
MEMBER (JUDICIAL)**

Surjit (Court-III)